

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI  
PRINCIPAL BENCH COURT No. 1**

**SERVICE TAX APPEAL NO. 52930 OF 2015**

[Arising out of the Order-in-Appeal No. 124/2015 (SLM)ST/JPR/2015 dated 22/04/2015 passed by Commissioner(Appeals-II) Customs and Central Excise, Jaipur]

**Appellant**

**ISHWAR DUTT OJHA**

C-39, Shastri Nagar  
Bhilwara (Rajasthan)

**Vs.**

**COMMISSIONER, CENTRAL EXCISE  
& SERVICE TAX-UDAIPUR**

**Respondent**

**Appearance:**

Ms. Kainaat, Advocate for the appellant

Shri Radhe Tallo, Authorised Representative for the respondent

**CORAM:**

**HON'BLE MR JUSTICE DILIP GUPTA, PRESIDENT  
HON'BLE MR P. V. SUBBA RAO, MEMBER(TECHNICAL)**

**Date of Hearing/Decision:13/07/2022**

**FINAL ORDER No. 50609 /2022**

**JUSTICE DILIP GUPTA:**

Certificate in Form-4 has been issued to the appellant regarding full and final settlement of the tax dues. The appeal is, accordingly, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)  
PRESIDENT**

**(P. V. SUBBA RAO)  
MEMBER(TECHNICAL)**